

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

17.1.07

Ms. Shashi Sharma, lawyer, counsel for
Mr. Rajendra Singh, counsel for applicant/Plaintiff.
Mr. T.P. Sharma, counsel for respondents.

Heard the learned counsel for
the parties.

The C.C. stands dissolved by
a separate order.

Verma
(G.P. Sharma)
M (A)

Chandran
(M.L. Chandran)
M (S)

N IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 17th day of January, 2006

**CONTEMPT PETITION NO.10/2005
IN
ORIGINAL APPLICATION NO. 75/2003**

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

1. Raj Kishore Saxena, Production Assistant, Doordarshan, Jhalana Doongri, Jaipur.
2. Akmal Abbas, Floor Manager, Doordarshan, Jhalana Doongri, Jaipur.
3. Miss Laxmi Girdhani, Production Assistant, Doordarshan, Jhalana Doongri, Jaipur.
4. Mrs. Nisha Bhatnagar, Production Assistant, Doordarshan, Jhalana Doongri, Jaipur.
5. Sanjeev Sharma, Production Assistant, Doordarshan, Jhalana Doongri, Jaipur.

By Advocate : Ms.Shashi Sharma, proxy counsel for
Mr.Rajendra Soni

... Applicants/Petitioners

Versus

1. Shri Naveen B.Chawla, Secretary, Ministry of Information & Broadcsting, Shastri Bhawan, New Delhi.
2. Shri Naveen Kunar, Director General, Doordarshan, Doordarshan Directorate, Copernicus Marg, New Delhi.

3. Shri G.G.Saxena, DDG (Admn), Doordarshan, 5th Floor, Doordarshan Bhawan, Copernicus Marg, New Delhi.
4. Shri Nand Bhardwaj, Director, Doordarshan Kendra, Jhalana Doongri, Jaipur.
5. Shri K.S.Sarma, CEO, Prasar Bharti, BCI, IIInd Floor, PTI Building, Sansad Marg, New Delhi.
6. Shri Brijeshwar Singh, Director General, Akashwani Bhawan, Sansad Marg, New Delhi.
7. Smt.Vijay Laxmi Sinha, Dy.Director General (Admn), 142, Akashwani Bhawan, Sansad Marg, New Delhi.

By Advocate : Shri T.P.Sharma

... Respondents

ORDER (ORAL)

This Contempt Petition has been moved by the applicants/petitioners for the alleged violation of the order dated 22.8.2003, passed by this Tribunal in OA 75/2003.

2. Notice of this petition was given to the respondents. The respondents have placed on record copy of the order passed by the Hon'ble High Court, whereby the proceedings in the Contempt Petition have been stayed. Since the contempt proceedings have been stayed, it will not be useful to keep this matter pending.

3. Accordingly, we are of the view that the present Contempt Petition can be disposed of with a liberty reserved to the applicants/petitioners either to file a fresh Contempt Petition or to move an application for revival of the Contempt Petition in case the stay is vacated by the Hon'ble High Court.

W/

4. With these observations, the present Contempt Petition stands disposed of. Notices issued to the respondents are hereby discharged.



(J.P.SHUKLA)
MEMBER (A)



(M.L.CHAUHAN)
MEMBER (J)

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